

BILL NO. 02 OF 2016

**THE DELHI APPROPRIATION
(No. 2) BILL, 2016**



**(As passed by the Legislative Assembly of the National
Capital Territory of Delhi on 30 March, 2016)**

THE DELHI APPROPRIATION (No.2) BILL, 2016



THE DELHI APPROPRIATION (No.2) BILL, 2016

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2016-17.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty seventh Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No.2) Act, 2016.

issue of

₹46600,00,00,000 /- from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2016-2017.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column(5) of the Schedule amounting in the aggregate to the sum of rupees Forty Six thousand Six hundred crore only towards defraying the several charges which will come in the course of payment during the financial year 2016-2017 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.



THE SCHEDULE
(See sections 2 and 3)

(Rupees In thousands)

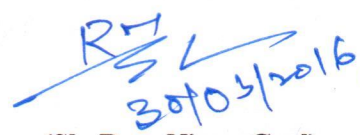
SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
1	Legislative Assembly	Revenue	191700	7900	199600
2	General Administration	Revenue	3448150	165350	3613500
3	Administration of Justice	Revenue Capital	10138800 10000	2711800 0	12850600 10000
4	Finance	Revenue Capital	3161050 7127000	50 0	3161100 7127000
5	Home	Revenue Capital	4955400 366600	5600 0	4961000 366600
6	Education	Revenue Capital	79218150 7196000	3350 0	79221500 7196000
7	Medical and Public Health	Revenue Capital	43839800 2284000	8400 0	43848200 2284000
8	Social Welfare	Revenue Capital	47072700 10010000	400 0	47073100 10010000
9	Industries	Revenue Capital	3014600 244700	500 0	3015100 244700
10	Development	Revenue Capital	27557180 3093700	3220 1000	27560400 3094700
11	Urban Development and Public Works	Revenue Capital	97772600 57295400	600 0	97773200 57295400
12	Loan	Capital	23600	0	23600
13	Pension	Revenue	1250000	0	1250000
	Public Debt	Revenue Capital	0 0	33948100 19872600	33948100 19872600
Total			409271130	56728870	466000000

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 30 March, 2016.

DELHI
Dated the 30 March, 2016




 (Sh. Ram Niwas Goel)
 Speaker,
 Legislative Assembly of the National
 Capital Territory of Delhi

STATEMENT OF OBJECTS AND REASONS

The Delhi Appropriation (No 2) Bill, 2016 is introduced in pursuance of sub-section (I) of section 29 of the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992) to provide for the appropriation out of the Consolidated Fund of the National Capital Territory of Delhi, of the moneys required to meet the expenditure charged on the Consolidated Fund and the grants voted by the Legislative Assembly for the expenditure of Government of National Capital Territory of Delhi for the financial year 2016-2017.



Delhi
March, 2016


(Manish Sisodia)
Dy. Chief Minister / Finance Minister

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Delhi Appropriation (No.2) Bill, 2016 does not seek to confer any additional power of legislation on any subordinate functionaries.



A handwritten signature in blue ink, appearing to read 'Prasanna', with the date '30/03/2016' written below it.

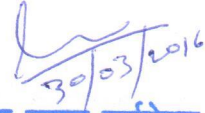
PRASANNA KUMAR SURYADEVARA
Secretary
Delhi Legislative Assembly
Old Secretariat, Delhi-110054

विधेयक संख्या (02) 2016

दिल्ली विनियोग (संख्या 2)
विधेयक, 2015



(जैसाकि राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा में
दिनांक 30 मार्च, 2016 को पुरःस्थापित किया गया)


30/03/2016
प्रसन्ना कुमार सूर्यदेवरा
सचिव
विधान सभा, दिल्ली

दिल्ली विनियोग(संख्या 2)विधेयक, 2016



दिल्ली विनियोग (संख्या 2) विधेयक, 2016

वर्ष 2016-2017 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारत गणराज्य के सड़सठवे वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

संक्षिप्त शीर्षक।

₹46600,00,00,000/- का वर्ष 2016-2017 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त।

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 2) अधिनियम 2016 है।
2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए छियालीस हजार छः सौ करोड़ रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2016-2017 की अवधि के दौरान भुगतान के रूप में प्रयुक्त होगी।

विनियोजन।

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।



अनुसूची

(धारा 2 और धारा 3 देखिए)

(₹ हजार)

निम्नलिखित से अनाधिक राशियाँ

अनुदान संख्यांक	सेवाएँ और प्रयोजन		विधान सभा द्वारा अनुदत्त	संचित निधि पर भारित	योग
1	2		3	4	5
1	विधान मंडल	राजस्व	191700	7900	199600
2	सामान्य प्रशासन	राजस्व	3448150	165350	3613500
3	न्याय प्रशासन	राजस्व पूँजी	10138800 10000	2711800 0	12850600 10000
4	वित्त	राजस्व पूँजी	3161050 7127000	50 0	3161100 7127000
5	गृह	राजस्व पूँजी	4955400 366600	5600 0	4961000 366600
6	शिक्षा	राजस्व पूँजी	79218150 7196000	3350 0	79221500 7196000
7	चिकित्सा एवं जन स्ववास्थ्य	राजस्व पूँजी	43839800 2284000	8400 0	43848200 2284000
8	समाज कल्याण	राजस्व पूँजी	47072700 10010000	400 0	47073100 10010000
9	उद्योग	राजस्व पूँजी	3014600 244700	500 0	3015100 244700
10	विकास	राजस्व पूँजी	27557180 3093700	3220 1000	27560400 3094700
11	शहरी विकास और लोक निर्माण	राजस्व पूँजी	97772600 57295400	600 0	97773200 57295400
12	ऋण	पूँजी	23600	0	23600
13	पेंशन	राजस्व	1250000	0	1250000
	सार्वजनिक ऋण	राजस्व पूँजी	0 0	33948100 19872600	33948100 19872600
योग			409271130	56728870	466000000



उद्देश्यों और कारणों का विवरण

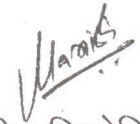
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार अधिनियम, 1991 (1992 का 1) की धारा 29 की उपधारा (1) में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि पर भारित व स्वीकृत व्यय को वहन करने के लिए आवश्यक धन राशि के राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से विनियोजन की व्यवस्था के लिए दिल्ली विनियोग अधिनियम 2016, विधेयक प्रस्तुत किया जाता है।

यह विधेयक उपर्युक्त उद्देश्यों को प्राप्त करना चाहता है।



दिल्ली

मार्च, 2016


(मनीष सिसोदिया)
उप-मुख्य मंत्री / वित्तमंत्री

विधायी शक्ति प्रदान करने संबंधी ज्ञापन

दिल्ली विनियोग (संख्या 2) विधेयक, 2016 का उद्देश्य किसी अधीनस्थ अधिकारी को अतिरिक्त विधायी शक्ति प्रदान करना नहीं है।




30/03/16
प्रसन्ना कुमार सूर्यदेवरा
सचिव
विधान सभा, दिल्ली